

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

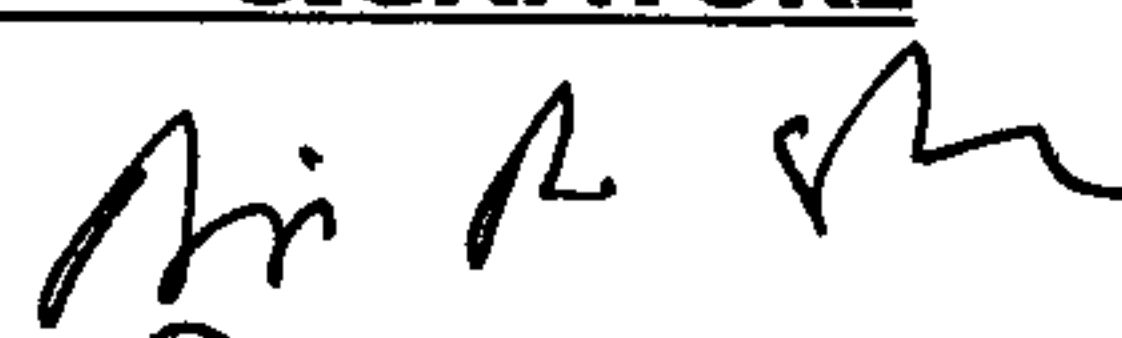
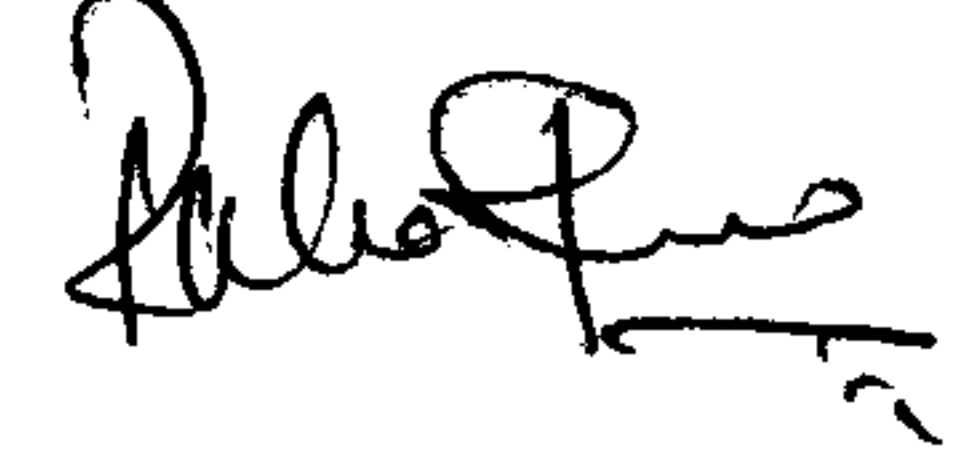

C.P. (I.B) No. 129/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2018**

Name of the Company: Punjab National Bank
V/s.
Ionik Casting Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code


S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ANIP A GANDHI	ADVOCATE	APPLICANT	
2.	Raju Kothari	Advocate	Applicant	
3.	NAVIN PAHWA WITH RITU SHAH FOR THAKKAR AND PAHWA.	SR. ADV Adv.	Respondent	

ORDER

Learned Advocate Mr. Anip Gandhi with Learned Advocate Mr. Raju Kothari present for Financial Creditor/Petitioner. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondent.


Respondent is directed to file translated copy of the order passed by the Adjudicating Authority under the payment of Wages Act i.e. pages 357 to 359 of reply in the Registry within one week giving a copy to other side.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent.

Order reserved,


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 8th day of February, 2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**